



2026:AHC:12203

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 1259 of 2026

Monu @ Kaushal Chaurasiya

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Rayoof Ali
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE DR. GAUTAM CHOWDHARY, J.

1. Heard learned counsel for the applicant, learned A.G.A. for the State and perused the record.

2. The accused applicant-**Monu @ Kaushal Chaurasiya** is involved in Case Crime No.1007 of 2025 under Sections 87, 70(1) of B.N.S., Police Station Kotwali Khalilabad, District Sant Kabir Nagar.

3. Learned counsel for the applicant has contended that the incident is alleged to have taken place on 30.10.2025, whereas the F.I.R., has been lodged on 31.10.,2025 without there being any plausible explanation of such delay. He further submits that the victim is major aged about 20 years. He further submits though there is an allegation of rape against the applicant and the co-accused but perusal of the injury report shows that no external or internal injury has been sustained by the victim. Further, no injury seen on her private parts, copy of the injury report is at page no.15 of the paper book. It is thus contended that the medical report of the victim does not corroborate with the prosecution version and that the applicant has been falsely implicated in the present case. Several other submissions in order to demonstrate the falsity of the allegations made against the applicant have also been placed before the Court. The circumstances which, according to the counsel, led to the false implication of the accused have also been mentioned. It has also been assured on behalf of the applicant that he is ready to cooperate with the process of law and shall faithfully make himself available before the court whenever required and is also ready to accept all the conditions which the Court may deem fit to impose upon him. He next submits that applicant is languishing in jail since 31.10.2025.

4. Learned AGA has vehemently opposed the bail application but could not dispute the arguments advanced by learned Counsel for the applicant.

5. Considering the overall facts and circumstances, the nature of allegations, the gravity of offence and without expressing any opinion on merits, this Court finds it to be a fit case for bail. Accordingly, the bail application stands allowed.

6. Let the applicant **Monu @ Kaushal Chaurasiya** be released on bail in the aforementioned case crime number on executing a personal bond and furnishing two heavy local sureties each in the like amount to the satisfaction of the court concerned with the following conditions:

- i) The applicant shall not tamper with the prosecution evidence.
- ii) The applicant shall not threaten or harass the prosecution witnesses.
- iii) The applicant shall appear on the date fixed by the trial court.
- v) The applicant shall not commit an offence similar to the offence of which the applicant is accused, or suspected of the commission.
- v) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade such person from disclosing facts to the Court or to any police officer or tamper with the evidence.

7. In case of default of any of the conditions enumerated above, the informant would be free to move an application for cancellation of bail before this Court.

(Dr. Gautam Chowdhary,J.)

January 19, 2026

S.Ali